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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

Order dated: 20.09.2016

Present : Hon'ble Mr. Justice Vishnu Chandra Gupta, Judicial member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

O.A. 350/00049/2016 MADHUMITA MONDAL
O.A. 350/00050/2016 ASIS NATH
O.A. 350/00051/2016 PARTHA GHOSH
O.A. 350/00052/2016 ANIRBAN ROY

VS.

E. RLY.

For the Applicant : Mr. B. Das, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

ORDER (ORAL)

JUSTICE V.C. GUPTA, JM:

All the four cases are ^{after analogous} ~~along with~~ in nature. Hence by the consent of the parties, they have been disposed of by this common order.

2. Heard Ld. Counsel for the parties and perused the record at the admission stage.
3. The applicants are claiming to be the family member of land looser on account of acquisition of the land by Railways for some projects. They have made representations for appointment under the scheme for land looser but ~~not~~



representation has not been disposed of. In O.A. 49 of 2016 representation is annexed is annexed at Annexure A-7, in O.A. 50 of 2016 representation is annexed is annexed at Annexure A-10, in O.A. 51 of 2016 representation is annexed is annexed at Annexure A-10 and in O.A. 52 of 2016 representation is annexed is annexed at Annexure A-10.

4. Hence without making any comment on merit, we are of the view that respondent/competent authority may be directed to dispose of the representation of the applications by a speaking and reason order within 3 months for the date of communication of the order upon the respondents.

O.A.s are accordingly disposed of.

(Jaya Das Gupta)
Administrative Member


(Justice V.C. Gupta)
Judicial Member

drh